

Minutes of the L.P.C.(which was constituted vide this office Memo. No.6496-506, dated 24-07-2014 by the then District & Sessions Judge, South Tripura, Udaipur) held on 30-01-2018 at 4.30 p.m.

Today the 30th January, 2018 at 4.30 p.m. the L.P.C. meeting has been convened in the chamber of the Chairman of the L.P.C in presence of the members of said committee such as the Chief Judicial Magistrate-cum-Civil Judge (Sr. Div), Gomati Judicial District and the S.D.O. P.W.D (R&B), Sub-Division-II, Udaipur, Gomati District. The meeting convened for taking decision on the following agenda :

Agenda No.-1 :-Annual Maintenance Contract of DG-Sets installed under Phase-I of eCourts Project.:

Resolution : In pursuance to the email dated 26-04-2017 as received from the Dy. Registrar (Judl.)-cum-CPC, Hon'ble the High Court of Tripura, Agartala, sealed quotation were invited from the reputed and experienced service providers/firms for Comprehensive Annual Maintenance Contract(AMC) for 2 (two) nos. 5KVA DG-Sets installed at Udaipur CC and Amarpur CC under Phase-I of eCourts Project vide No.F.11(39)-DJ/G/UDP/2016-17/4042-44, dated 08-05-2017. A short notice was published in daily news paper namely Dainik Sambad on 14-05-2017. But no proposal was received by this office with in stipulated date & time laid down in the notice as mentioned above.

Thereafter, a fresh notice vide No. F.11(39)-Dj/G/UDP/2016-17/5028-30 dated 20-06-2017 were published by fixing last date of submission of quotation on 28.07.2017 at 3.00 p.m. A short notice was also published in Daily news paper namely Dainik Sambad, on 26-06-2017. But no quotation was received by this office this time also.

Thereafter again, on 06-11-2017 3rd notice was called vide No.F.11(39)-DJ/G/UDP/2016-17/6946-48, dated 06-11-2017. A short notice was published on Daily Desher Katha, on 12-11-2017. The last date to submit quotation was 06.12.2017 at 3.00 p.m. Finally 2 (two) nos. of quotations were received by this office on 06-12-2017. Both the quotations, were opened on 06-12-2017 at 4.30p.m. and found one quotation was submitted by Er. Ratan Kr. Das and another quotation was submitted by Sankar Banik.

After scrutiny of both the quotations, following observation has been pointed out in regard to terms and conditions which was laid down in the notice dated 06-11-2017.

Sl. No	Terms and Conditions	observations
1	4. Amount as quoted in AMC for each item shall be inclusive of all taxes.	Both the quotationer submitted their quoted rate is exclusive of all taxes.

2	5. The quotation-er shall annex the copy of the letter of the company along with the quotation showing that he/she is the authorized AMC service provider.	No such copy of company authorized letter is submitted by both the quotationer.
3.	7.Soon after the problem is reported, the corrective measures shall be taken immediately and not later than 24 hours by the service provider.	ER. Ratan Kr. Das in his quotation informed that site visit maximum twice in a month. Sankar banik does not mention any in this regard.
4.	18.Quarterly Payment towards AMC shall be only after obtaining certificate from the System Officer of this office to the effect that service of the service provider during quarter was satisfactory.	Er. Ratan Kr. Das in his quotation informed that Payment should be on monthly basis.Sankar banik does not mention any in this regard.
5.	21.The following document should be accompanied with tender : (a) Upto date Trade License (b) Undertaking regarding acceptance of terms and condition.	None have submitted undertaking regarding acceptance of terms and condition.

The analytical report in regard to AMC quoted rate is given herein below:

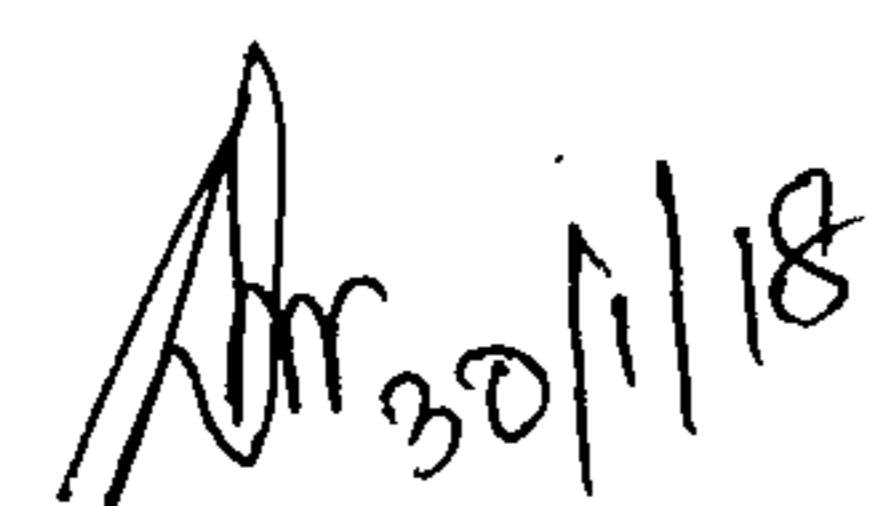
Sl. No.	Name of the quotationer	Per month AMC cost/ generator	Total cost/ generator in a year	Total cost in a year for 2 nos. generator
1	ER. Ratan Kr. Das	Rs.15,000.00/ -	Rs. 1,80,000.00/-	Rs. 3,60,000.00/-
2	Sankar Banik	Rs.20,000.00/ -	Rs.2,40,000.00/-	Rs.4,80,000.00/-

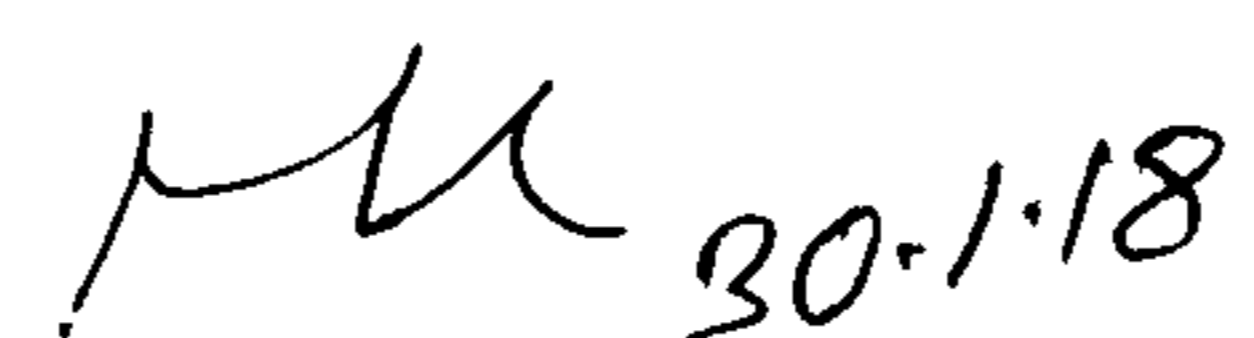
In view of the above observations, this committee is considered that both the quotationer did not submit their quotation as per terms and conditions.

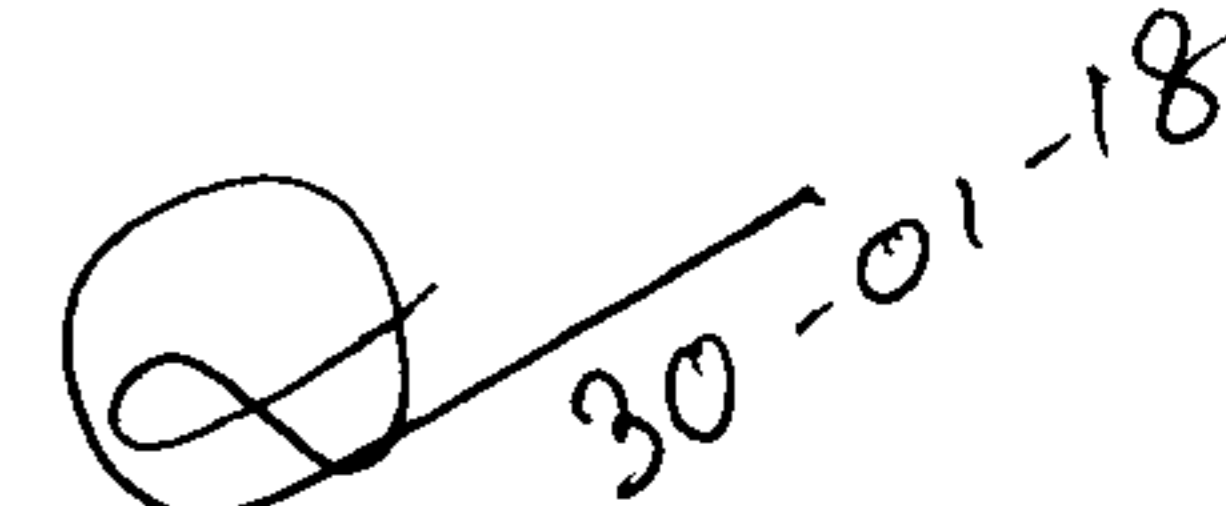
Considering thus, both the quotations are hereby rejected and the matter is referred to the Computer Committee of Gomati Judicial District for taking further course of action.

The meeting is ended with thanks.

A minutes of the meeting be sent to the Chairman and all the members of L.P.C. as well as Chairman of Computer Committee of Gomati Judicial District for kind perusal.


The S.D.O. P.W.D. (R & B),
Sub-Division-II, Udaipur,
Gomati District
(Member of the L.P.C)


Chief Judicial Magistrate
-cum-Civil Judge (Sr. Div),
Gomati Judicial District,
Udaipur
(Member of LPC)


Civil Judge(Sr. Div)
& Asst. Sessions Judge,
Gomati Judicial District,
Udaipur,
**(Head of Office)
Chairman of L.P.C**